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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*

O.A. 1182/95.

Dt. of Decision : 26-10-95.

P. Venkatadri Naidu

.. Applicant.

vs

The Sr. Supdt., of Post Offices,  
Nellore Division, Nellore Dist.  
Nellore-524 001-

.. Respondent.

Counsel for the Applicant : Mr. M. Keshava Rao

Counsel for the Respondents : Mr. K. Bhaskar Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELAORI RAO: VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.NO.1182/95.

JUDGMENT

Dt: 26.10.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri M.Keshava Rao, learned counsel for the applicant and Shri Kota Bhaskar Rao, learned standing counsel for the respondents.

2. The due date of retirement of the applicant who is Extra Departmental Branch Post Master, Gudipallipadu Village, Indukurpet Accounts Office, Nellore Mandal, is 31.12.1996. But by the impugned proceedings dated 27.9.1995, the applicant was informed that he would be completing 65 years of age by 10.10.1995 and hence he has to retire on that date. This OA was filed on 4.10.1995 assailing the proceedings dated 27.9.1995 referred to above. An interim order was passed on 5.10.1995 to the effect that no steps shall be taken for filling up the said post of EDBPM on regular basis.

3. It is now submitted that the impugned order dated 27.9.1995 was kept in abeyance as per the order of the Director of Postal Services, Vijayawada and hence the applicant is continuing in service.

4. As the higher authority already seized of the matter, this OA can be disposed of by the following order:-

If ultimately the order to be passed by the Director of Postal Services, Vijayawada is going to be

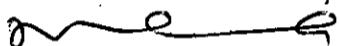
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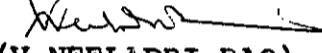
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adverse to the applicant, the same shall not be implemented for two weeks from the date of receipt of that order by the applicant so as to enable him to challenge, if so advised, by filing an application under Section 19 of the Administrative Tribunals Act, 1985.

5. The OA is ordered accordingly at the admission stage. No costs.//

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 26th October, 1995.  
Open court dictation.

  
10/11/95  
Deputy Registrar (J)CC

vsn

To

1. The Sr. Superintendent of Post Offices,  
Nellore Division, Nellore Dist.  
Nellore-1.
2. One copy to Mr. M. Kesava Rao, Advocate, CAT. Hyd.
3. One copy to Mr. K. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pvm.

13 JN  
15/11/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIRAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 26 - 10 - 1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in  
O.A.No. 1182/95

T.A.No. (W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. *at the aduressa stage*  
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*No spare copy*

p.v.m.

Central Administrative Tribunal

DESPATCH

4 DEC 1995 No. 1

HYDERABAD BENCH